

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI

PRINCIPAL BENCH

CP NO.46(ND)/2017

IN THE MATTER OF:

Subhash Chander Manocha

Vs.

Manocha Polyers Ltd.

.... Petitioner

.... Respondent

Order under Sections 241/242 of the Companies Act

Order delivered on 22.01.2018

Coram:

CHIEF JUSTICE (Retd.) M.M.KUMAR

Hon'ble President

Sh. S.K. Mohapatra,

Hon'ble Member (T)

For the Applicant/Petitioner : Ms. Vasudha Sen, Ms. Ranjana Roy Gawai,
Mr. Vivek Kumar, Advocates

For the Respondent : Mr. A.S. Chandhiok, Sr. Adv.
Ms. Manmeet Arora, Mr. S.K. Sunny, Advs.
Mr. Sharad Rajwanshi, FCS
Mr. Harish Parashar, Company Secy.

Mr. Nesar Ahmad, PCS

Mr. Rohit Chaudhary, Adv. for all the respondents
Except R-1

ORDER

For Order, see C.P. No.85(ND)/2016.